

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1218//2020

This the 14th day of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Abdul Rashid Bhat, Age 50 years, S/o Muhammed Ramzan Bhat, R/o Verinag District Anantnag Kashmir.

.....Applicant

(Advocate: Mr. M.K. Raina)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Government, Forest Department, Civil Secretariat, Jammu/Srinagar-180001.
2. Principal Chief Conservator of Forests, Union Territory of J&K Srinagar/Jammu-180001.
3. Chief Conservator of Forests, Kashmir Srinagar-190001.
4. Conservator of Forests Kashmir, South Circle, Bijbehara-192124.
5. Divisional Forest Office, Anantnag-192101.
6. Range Officer, Forest Range, Verinag-192212.

.....Respondents

(Advocate: Mr. Amit Gupta, Id. Additional Advocate General)



O R D E R

[O R A L]

Delivered by Hon'ble Mr. Anand Mathur, Member (A): -



Learned counsel for the applicant submitted that the O.A may be disposed of by directing the respondents to consider the legal notice sent to the respondents as representation of the applicant and decide the same within a stipulated timeframe.

2. Looking into the limited relief sought by the applicant, O.A. is disposed of with direction to the respondents to consider the legal notice (Annexure A-7) as representation of the applicant and dispose it of by passing a reasoned and speaking order under intimation to the applicant within a period of one month from the date of receipt of certified copy of this order.

3. It is made clear that we have not entered into the merits of the case. No order as to costs.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun